

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3159  
ANSWERED ON:15.03.2011  
WEIGHING OF SUGARCANE  
Devappa Anna Shri Shetti Raju Alias

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government has received any complaint regarding underweighing by sugar mills during procurement of sugarcane from farmers;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to set up neutral weighing centres to check exploitation of farmers;and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a): The Government has not received any complaint regarding underweighing by sugar mills during procurement of sugarcane from farmers in the current sugar season 2010-11.
- (b): Does not arise.
- (c) & (d): No such proposal is under the consideration of the Government. Weighing of commodities including sugarcane is presently governed by the statutory provisions of Standards of Weights and Measures Act, 1976 read with the Standards of Weights and Measures (Enforcement) Act, 1985 and rules framed there under. Enforcement of these provisions is to be done by the respective State Governments/UT Administrations.